

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.617/MP/2020

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 inter alia seeking recovery of compensation illegally and wrongfully deducted by PTC India Limited from the Petitioner qua alleged non-supply of power from the period commencing from February, 2012 to May, 2012.

Petitioner : Bharat Aluminium Company Limited (BALCO)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Agarwal, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Shri Devansh Pundir, Advocate, BALCO
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Abhishek Das, Advocate, Telangana Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought three weeks' time to file a rejoinder to the reply filed by the Respondents/Telangana Discoms. The Commission, acceding to the request, granted the Petitioner three weeks' time to file its rejoinder.

2. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

